



**IN THE INCOME TAX APPELLATE TRIBUNAL,
CUTTACK BENCH, CUTTACK**

**BEFORE SHRI GEORGE MATHAN, JUDICIAL MEMBER
AND
MANISH AGARWAL, ACCOUNTANT MEMBER**

ITA No.296/CTK/2024
Assessment Year :2015-16

Prakash Kumar Chordia, Chandini Chowk, Naya Sarak, Cuttack	Vs.	Income Tax Officer, Ward 2(3), Cuttack
PAN/GIR No.AEDPC 5126 N		
(Appellant)	..	(Respondent)

Assessee by : None
Revenue by : Shri S.C.Mohanty, Sr DR

Date of Hearing : 10/9/2024
Date of Pronouncement : 10/9/2024

ORDER

Per Bench

This is an appeal filed by the assessee against the order of the Id
CIT(A), NFAC, Delhi dated 10.5.2024 in Appeal
No.CIT(A),Cuttack/10266/2017-18 for the assessment year 2015-16.

2. Shri, Id AR appeared for the assessee and Shri S.C.Mohanty, Sr. DR
appeared for the revenue.

3. The appeal has been filed on 9th July, 2024. A defect notice has
been issued to the assessee on 10th July, 2024 as under:

आयकर अपीलीय अधिकरण, कटक पीठ, कटक
INCOME TAX APPELLATE TRIBUNAL, CUTTACK BENCH, CUTTACK

Appeal against Order u/s. 250 (Arising out of Order u/s. 143(3)) में पायी गई त्रुटियों की सूचना आवेदक को देने वाला फार्म
FORM FOR COMMUNICATING DEFECTS TO APPELLANT IN AN Appeal against Order u/s. 250 (Arising out of Order u/s.
143(3))

अपील संख्या / In Appeal No. ITA 296/CTK/2024 में
(निर्धारण वर्ष Assessment Year: 2015-16)

PRAKASH KUMAR CHORDIA, CHANDINI CHOWK,NAYA SARAK	बनाम Vs.	ITO,Ward-1(1),Cuttack, Cuttack ITO,Ward-1(1),Cuttack, Cuttack
PRAKASH KUMAR CHORDIA, CHANDINI CHOWK,NAYA SARAK		प्रत्यर्थि Respondent

अपीलार्थी Appellant

निर्धारण वर्ष 2015-16 से संबंधित तारीख 10/05/2024 की अपील सं. में UNDERSECTION143(3) के आदेश/ आदेशों के विरुद्ध अपीलीय अधिकरण में दिनांक 09/07/2024 को प्राप्त की गई अपील नीचे दर्शाए गए अनुसार त्रुटिपूर्ण है:-
Appeal to the Appellate Tribunal received on 09/07/2024 against the order / orders of the UNDERSECTION143(3) in appeal No dated the 10/05/2024 pertaining the assessment year/years 2015-16 is defective as shown below :-

1. Cause Title wrongly filled / not filled.
Cause Title wrongly filled / not filled.
2. Form 36 and Grounds of Appeal before ITAT not signed by Assessee.
Form 36 and Grounds of Appeal before ITAT not signed by Assessee.
3. Respondent in Cause Title filled wrongly.
कारण शीर्षक में प्रतिवादी गलत भरा गया।
4. (EF) Grounds before ITAT not signed by the person authorized u/s 140 of the IT Act.
(ईएफ) आईटीएटी से पहले के आधार पर आईटी अधिनियम की धारा 140 के तहत अधिकृत व्यक्ति द्वारा हस्ताक्षर नहीं किए गए हैं।

आवेदक, इस पत्र प्राप्ति की तारीख से 10 दिनों के भीतर त्रुटि/ त्रुटियों में सुधार कर सकता है।
The appellant, may, if so advised, rectify the defect/defects within Ten Days from the receipt.

यह नोटिस उस परिसीमा के प्रश्न पर प्रतिकूल प्रभाव डाले बिना जारी किया जाता है जिसका निर्णय न्यायपीठ द्वारा अपील की सुनवाई के समय अथवा प्रत्यर्थी द्वारा लिए गए सभी न्यायसंगत अपवादों के अधीन होगा।
This notice is issued without prejudice to the question of limitation which will be decided by the bench at the time of hearing the appeal and also subject to all just exceptions that may be taken by bench or respondent at that time.

आदेश द्वारा By Order

कृते सहायक पंजीकार
For Assistant Registrar

तारीख Date: 10/07/2024

आयकर अपीलीय अधिकरण
Income-tax Appellate Tribunal

4. It is noticed that till date, the defects have not yet been removed by the assessee. Consequently, the appeal stands dismissed for defects.
5. In the result, appeal of the assessee stands dismissed.

Order dictated and pronounced in the open court on 10/9/2024.

Sd/-
(Manish Agarwal)
ACCOUNTANT MEMBER

sd/-
(George Mathan)
JUDICIAL MEMBER

Cuttack; Dated 10/9/2024
B.K.Parida, SPS (OS)

Copy of the Order forwarded to :

1. The Appellant : Prakash Kumar Chordia,
Chandini Chowk, Naya Sarak, Cuttack
2. The Respondent: Income Tax Officer, Ward
2(3), Cuttack
3. The CIT(A)- NFAC, Delhi
4. Pr.CIT, Cuttack
5. DR, ITAT,
6. Guard file.
//True Copy//

By order

Sr.Pvt.Secretary
ITAT, Cuttack